

Members that this Bill with 162 clauses, mostly on the same four or five points, with 169 amendments, should be referred to a Joint Select Committee. As I mentioned earlier, after 1954, when certain amendments took place, as has been pointed out by Acharya Bhagwan Dev, Government has been continuously evaluating, continuously it has been holding consultations with people in the Cantonments, with the Presidents and Vice-Presidents, people living in the Cantonments. They had also set up two Study Groups, one under Shri S.K. Patil, the then local-self Government Minister, and the other under Shri Dhawe, and the 1972 when the task force report was submitted, it was looked into by the Cabinet Sub Committee under the chairmanship of the Home Minister. It is only after all that, that we have come before the Parliament with this amending Bill. Therefore, there has been an indepth consideration, there has been due consultations with the people residing there, and the people who are responsible for the administration, people who have been elected representatives has also been consulted. It is not necessary, in view of this to send this Bill to a Joint Select Committee.

MR. DEPUTY-SPEAKER : I think, you may not be able to complete today. We have to take up Private Members Business at 3.00 p.m. You may continue on Monday.

**STATEMENT re : ARRIVAL OF FIRST
BATCH OF ENRICHED URANIUM
FROM FRANCE**

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : Sir, I am happy to inform this august House that the first batch of enriched uranium from France has just landed at Hyderabad airport. The material is being moved to the Nuclear Fuel Complex at Moula Ali and the transshipment to the factory should be completed by this evening. Weighment and confirmatory analysis will be done on the next day.

SHRI H.N. BAHUGUNA : On a point of information.

MR. DEPUTY-SPEAKER : No clarification.

SHRI H.N. BAHUGUNA : No clarification, I am on a point of information.

MR. DEPUTY-SPEAKER : You give notice on this. I am not allowing a discussion on this.

SHRI BAHUGUNA : I am on a point of information.

MR. DEPUTY-SPEAKER : I am sorry, you know the rules. Now we go to the private Members business.

*(Interruptions)***

MR. DEPUTY-SPEAKER : please don't record anything. You can congratulate him and all that.

SHRI AMAL DATT (Diamond Harbour) : Sir, the House has a right.

MR. DEPUTY-SPEAKER : Nothing is going to be hidden by the Government or by the Parliament. Therefore, why do you worry. You have got sufficient time now.

SHRI AMAL DATT : Then why has he given the Statement at all ?

(Interruptions)

MR. DEPUTY-SPEAKER : Please, Order please. I am now going to the Private Members Business.

**COMMITTEE ON PRIVATE MEMBERS
BILLS AND RESOLUTIONS**

Fiftyninth Report

PROF. RUP CHAND PAL (Hoogly) : Sir, I beg to move :

“That this House do agree with the Fiftyninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 4th May, 1983.”

MR. DEPUTY-SPEAKER : The question is :

“That this House do agree with the Fiftyninth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 4th May, 1983.”

The Motion was adopted.

**CONSTITUTOIN (AMENDMENT)
BILL***

(Amendment of Article 324, etc.)

SHRI K. RAMAMURTHY (Krishnagiri) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The Motion was adopted

SHRI K. RAMAMURTHY : I introduce the Bill.

INDIAN PENAL CODE (AMENDMENT) BILL*

(Omission of Section 309, etc.)

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860.”

The Motion was adopted

SHRI MOOL CHAND DAGA : I introduce the Bill.

PROTECTION OF PHYSICIANS AND SURGEONS (CIVIL AND CRIMINAL IMMUNITY) BILL*

SHRI MOOL CHAND DAGA (Pali) : I beg to move for leave to introduce a Bill

to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly born infants.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for civil and criminal immunity to physicians and surgeons withdrawing life sustaining treatment from patients suffering from terminal illness and certain categories of newly-born infants.”

The Motion was adopted.

SHRI MOOL CHAND DAGA : I introduce the Bill.

AGRICULTURISTS’ LOANS (AMENDMENT) BILL*

(Amendment of Section 4)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Agriculturists’ Loans Act, 1884.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Agriculturists’ Loans Act, 1884.”

The Motion was adopted

PROF. MADHU DANDAVATE : Sir I introduce the Bill.

PREVENTION OF CORRUPTION (AMENDMENT) BILL*

(Omission of Section 6)

PROF. MADHU DANDAVATE (Rajapur) : Sir, I beg to move for leave to introduce a Bill further to amend the Prevention of Corruption Act, 1947.

MR. DEPUTY-SPEAKER : The question is :